

(2022) 01 OHC CK 0097
In the Orissa High Court
Case No : Criminal Appeal No. 621 Of 2021

Manoj Behera @ Susanta @ Olla	Vs	APPELLANT
State Of Odisha & Another		RESPONDENT

Date of Decision : 18-01-2022

Acts Referred:

Indian Penal Code, 1860 — Section 376(2)(n)
Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act, 1989 — Section 3

Citation : (2022) 01 OHC CK 0097

Hon'ble Judges : S.K. Panigrahi, J

Bench : Single Bench

Advocate : S.K.Dalai, S.Mishra

Judgement

S.K. Panigrahi, J

1. This matter is taken up by virtual mode
2. Heard.
3. Since the offences are under Sections 376(2)(n) of the Indian Penal Code besides other offence read with Section 3 of the SC & ST Act, issue notice to the Respondent No.2.
4. Two extra copies of the brief be served on the learned counsel for the State, who in turn, shall transmit the same to the IIC/I.O. of the concerned P.S. to enable him to serve the same on the Respondent No.2-victim in this case indicating therein that the matter shall be taken up on 1st February, 2022 with regard to grant of bail to the appellant.
5. List this matter on 1st February, 2022.
6. As the restrictions due to resurgence of Covid-19 are continuing, learned counsel for the parties may utilize a printout of the order available in the

High Court's website, at par with certified copy, subject to attestation by the
ADVOCATE concerned with his/her seal, in the manner prescribed

vide Court's Office Order dated 7th January, 2022.

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